

08
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH, BOMBAY.

Original Application Nos. 689/91 & 528/94.

P.D. Bansode & Ors.

.... Applicants
in
(OA No. 689/91)

V.G. Sane.

.... Applicants
in
(OA No. 528/94)

V/s.

Union of India & Ors.

Coram: Hon'ble Shri Justice M.S. Deshpande, Vice-Chairman,
Hon'ble Shri P.P. Srivastava, Member(A).

Appearances:-

Applicants by Shri Babu Marlapalle.
Respondents by Shri R.K. Shetty.

Oral Judgment:-

(Per Shri M.S. Deshpande, Vice-Chairman) Dt. 4.10.1994

Heard counsel for both the parties.

Shri Babu Marlapalle states that he does not want to press the application in view of the statement made in para 2 of the letter dt. 13.5.1993 (Ex. A-6) that the matter has been referred to Secretary, Ministry of Defence for consideration and he would await the decision.

2. In view of this statement, the original applications are disposed of.


(P.P. SRIVASTAVA)
MEMBER(A)


(M.S. DESHPANDE)
VICE-CHAIRMAN

B.